

(b) if so the reasons therefor

(c) the steps taken by the Government to contain the rise in these cases and the medical facilities provided to the patients at the in door steps

(d) whether there is any proposal to make the CGHS dispensaries in Delhi self-sufficient in providing X-Rays, ECGs, Blood and Urine tests of all sorts, dental clinic etc. with a view to reduce congestion in the hospitals

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . There is no reliable data to suggest that the cases of hypertension heart-ailment, diabetic etc. are on the increase in Delhi

(c) A Project for control of Cardio Vaspular Diseases and Diabetics Control Programme has been launched during the current financial year. Primary treatment facilities for hypertension patients are available in almost all hospitals in Delhi.

(d) and (e) . 32 Laboratories, 4 X-Ray machines and 45 E.C.G. machines are functioning in different Central Government Health Scheme dispensaries/Polyclinics and the Parliament House Annexe in Delhi

(f) Does not arise

Buffer Stock of Sugar

129 SHRI SYED SHAHABUDDIN : Will the Minister of FOOD be pleased to refer to the reply given to Starred Question No. 128 dated 5.12.95 and state :

(a) whether a decision has been taken to create a buffer stock of sugar;

(b) if so, the proposed size of the buffer stock

(c) estimated stock of sugar in the country at the end of the last sugar year; and

(d) the quantity of sugar produced, imported and exported since the end of the last sugar year ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . The Government has decided to hold for one year with effect from 10.1.96, a buffer stock of 5.0 lakh tonnes of freesale sugar out of the production of 1995-96 crushing season.

(c) The estimated stock of sugar in the country at the end of the 1st sugar year was 55.57 lakh tonnes

(d)

From 1.10.95 to 31.1.96	Quantity in lakh tonnes
Sugar produced	64.13
Sugar imported	0.42 (P)
Sugar exported	2.43 (P)

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Sugar produced	64.13
Sugar imported	0.42 (P)
Sugar exported	2.43 (P)

(P) : Provisional

Use of Generators

130. DR. K.D. JESWANI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether some Government Undertakings are using generators for their day to day work and generating pollution to the other adjacent buildings in Delhi;

(b) if so, the details thereof; and

(c) the action taken by the Government against such undertakings ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . Yes, Sir. Some of the Government Undertakings in Delhi have installed Diesel Generators as stand by to be used during power breakdowns for maintaining essential services.

(c) To control pollution from Diesel Generators standards for stack height and noise for different capacities of Diesel Generators have been notified under the Environment (Protection) Act, 1986. These standards are implemented by the Delhi Pollution Control Committee in respect of Diesel Generators installed in Delhi.

Health for All

131. DR. K.D. JESWANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government of Gujarat has submitted any proposals to the Union Government for introducing "Health for all" scheme in the State under the World Bank Aided Programmes; and

(b) if so, the salient features thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No comprehensive proposal has been received from Gujarat State after a preparatory meeting was held in March, 1995

(b) Does not arise

Ownership Rights on Forest Land

132. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any decision has been taken to grant ownership right to the tribals and non-tribals who are reportedly living on forest land in Kerala particularly in the Mayanad District or to evacuate and to rehabilitate them;

(b) if so, the details thereof; and

(c) if not the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c) Formal approval for diversion of 28,588,159 ha. of

forest land under the Forest (Conservation) Act, 1980 for regularisation of encroachments taken place prior to 1.1.1977, over forest land in five districts of Kerala namely: Idukki, Pathanamthitta, Trissur, Ernakulam and Kollam has already been accorded by this Ministry on 31.1.95. In case of district Wayanad, recently a scheme for relocation of settlers in 8 settlements from the interior of Wayanad Wildlife Sanctuary to outside the area over forest land has been received from the State Government. Since the resettlement is being proposed on forest areas, the State Government has been advised that the scheme would attract provisions of the Forest (Conservation) Act, 1980.

Substandard Rice

133. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of FOOD be pleased to state :

(a) whether the Government are aware that rice supplied from some of the Food Corporation of India godowns in Kerala are of inferior quality;

(b) if so, the reasons therefor;

(c) whether the State Government of Kerala has made any representation/complaint in this regard; and

(d) if so, the steps taken by Government to prevent such recurrence ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . It is the policy of the Food Corporation of India that if the State Government want, they can pre-inspect the quality of foodgrains to be issued to them. This policy is being followed in case of Kerala also. There can be no question of supplying rice to Kerala which may be of inferior quality and is not acceptable to Kerala Government.

(c) . Yes, Sir, Shri K.K. Ramchandran Master, Minister for Food & Civil Supplies, Kerala has complained last year that despite the refusal of the State Government, FCI was insisting to release through the PDS the rice stocks of inferior quality available in the various depots such as Angadipuram, Kuttipuram, palakkad etc. He anticipated the release of such stocks if not stopped not only will give rise to strong consumer resistance and lead to wide spread complaints but would also affect off-take adversely. He advised FCI not to release such stocks for issue through PDS unless cleared by the State Government officials.

(d) The above matter was got enquired into and found that some stocks available at Palakkad were being issued in close coordination with the concerned State Government Civil Supplies Department on segregation basis. Some of the stocks from this depot were also shifted to Angadipuram and Kuttipuram to meet emergent requirement of the State Government. These stocks according to local FCI officials, conformed to specifications and were of issuable grains.

Medical College

134. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware of the inquiry made into the reported anomalies and alleged irregularities in the procedure adopted for admission of students and appointment of staff at Pariyaram Medical College, Cannanore, Kerala;

(b) if so, the details of inquiry and findings thereof;

(c) whether the Government propose to effect any control over the admission of students and appointment of staff to the college;

(d) if so, the details thereof; and

(e) whether the Pariyaram Medical College has fulfilled the conditions stipulated by Indian Medical Council and the Government ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) and (b) . The Government of Kerala have informed that an enquiry was conducted by them into the allegation of collection of capitation fee by the college. The allegation was not substantiated.

(c) and (d) . This is a privately owned college. However, the admission is governed by guidelines laid down by the Supreme Court of India. Although, the staff in the College is appointed by the management, the norms laid down by the Medical Council of India with regard to qualification etc., are required to be followed.

(e) The College has been granted permission by this Ministry for starting the college in July, 1995, subject to fulfilment of certain conditions. The same is required to be renewed on an annual basis till such time all annual targets/facilities as per Medical Council of India's norms are fulfilled/provided. The Medical Council of India would conduct inspection to ascertain whether the conditions stipulated are being fulfilled before permission is renewed.

[Translation]

Arrears to Sugarcane Growers

135. DR. MAHADEEPAK SINGH SHAKYA :
SHRI MOHAN RAWALE :
SHRI UTTAMRAO PATIL :
SHRI NAWAL KISHORE RAI :
SHRIMATI KESHARBAI SONAJI KSHIRSAGAR :

Will the Minister of FOOD be pleased to state :

(a) whether sugarcane arrears due to farmers have increased to Rs. 450 crores as on January, 1996 particularly in UP, Maharashtra and West Bengal;

(b) if so, whether this amount is likely to reach 1000 crores of rupees by the end of crushing year;

(c) the reasons for accumulation of such a huge amount; and

(d) the steps taken by the Government to clear the arrears ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) On the basis of the available information furnished by sugar factories